

5

ASSAM ACT V OF 1942

THE ASSAM MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1942

[Received the assent of the Governor on the 29th April 1942.]

[Published in the *Assam Gazette* of the 6th May 1942.]

*An Act further to Amend the Assam Motor Vehicles Taxation Act, 1936.*

Preamble,        WHEREAS it is expedient further to amend the Assam Motor Vehicles Taxation Act, 1936 ;

                  AND WHEREAS the Governor of Assam has assumed to himself under the Proclamation dated the 25th December 1941 issued by him under section 93 of the Government of India Act, 1935, all powers vested by or under the said Act in the Provincial Legislature ;

                  Now, therefore, in exercise of the said powers the Governor of Assam is pleased to make the following Act.

Short title.     1.(1) This Act may be called the Assam Motor Vehicles Taxation (Amendment) Act, 1942.

Commence-     (2) It shall come into force on such date as ment.            the Governor may, by notification in the official Gazette, direct.

Extent.        (3) It shall have the like extent as the Assam Motor Vehicles Taxation Act, 1936.

Amendment of section 12 of Assam Act IX of 1936.     2. In section 12 of the Assam Motor Vehicles Taxation Act, 1936 (hereinafter referred to as the said Act) the words "and deliver" and "and a token" shall be deleted.

Amendment of section 14 of Assam Act IX of 1936.     3. In clause (a) of sub-section (1) of section 14 of the said Act the words "or token delivered" shall be deleted.

Amendment of section 22 of Assam Act IX of 1936.     4. In clause (b) of sub-section (2) of section 22 of the said Act the words "or token" shall be omitted from both places where they occur ; the word "or" shall be inserted before the word "receipt" and the commas after the words "notice" and "token" where it first occurs, deleted.

[Price 2 annas or 2d.]